

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 2172/92  
New Delhi this the 10th day of September 1997

Hon'ble Shri S.R.Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

R.C.Malik,  
S/O late Shri Ramji Das,  
Director, DGS&D,  
R/O A-81/3, SFS, DDA Flats,  
Saket, New Delhi- 110017

.....Applicant

(By Advocate: None)

Versus

1. Union of India, through  
The Secretary,  
Department of Supply,  
Nirman Bhawan, New Delhi-110001
2. The Director General,  
Supplies & Disposals,  
5, Sansad Marg, New Delhi-110001
3. The Central Vigilance Commissioner,  
Jaisalmer House, Mansingh Road,  
New Delhi-110011.
4. Shri S.K.Biswas  
Deputy Secretary,  
Ministry of Finance (Dept. of Revenue),  
Room No. 17/III, Jeevan Deep Building,  
Sansad Marg, New Delhi-110001.
5. Shri P.D. Seth,  
Deputy Secretary, Deptt. of Supply,  
Nirman Bhawan,  
New Delhi-110001.
6. Smt. Vijaylaxmi Sharma,  
Commissioner for Departmental Inquiries,  
Central Vigilance Commission, Block No. 10,  
Jamnagar House, New Delhi-110011

.....Respondents

(By Advocate: Shri N.S.Mehta)

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Vice-Chairman (A)

Shri N.S.Mehta learned counsel for the applicant informed us that the applicant has unfortunately expired. Under the circumstances the O.A. is dismissed for default and non-prosecution.

A Vedavalli  
(Dr. A. Vedavalli)  
Member(J)

/cc/

S.R.Adige  
(S.R.Adige)  
Vice-Chairman (A)